

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 887/2026

NARENDRA KUMAR GOSWAMI

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

FOR ADMISSION

Date : 31-08-2026 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) : Petitioner-in-person

For Respondent(s) : Mr. R. Venkataramani, AG
Mr. Amit Dhingra, Adv.
Mr. Rohit Mahajan, Adv.
Mr. Siddharth Agarwal, Adv.
Ms. Kesangtenzin Doma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We heard the petitioner who is a lawyer appearing in person and the learned Attorney General.

We are not inclined to exercise our power under Article 32 of the Constitution of India, 1950. However, it is well open for the petitioner to work out the remedy in the manner known to law.

The Writ Petition is, accordingly, dismissed.

Pending application(s), if any, shall stand disposed of.

(SWETA BALODI)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
ASSISTANT REGISTRAR